The 3rd October 1967

No.LJL.12/67/17.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT XIV OF 1967

(Received the assent of the President on 2nd October, 1967)

THE ASSAM SALES TAX (AMENDMENT) ACT, 1967

[Published in the Assam Gazette, Extraordinary, dated the 4th October, 1967]

> An Act

further to amend the Assam Sales Tax Act, 1947

Whereas it is expedient further to amend the Assam Sales Tax Act, 1947, hereinafter called the Assam Act principal Act, in the manner hereinafter appearing; XVII of Preamble

1947.

It is hereby enacted in the Eighteenth Year of the Republic of India as follows:-

Short title, extent and commence.

1. (1) This Act may be called the Assam Sales Tax (Amendment) Act, 1967.

(2) It shall have the like extent as the prine cipal Act.

(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Substitution of section 6 of the principal Act, the following of section 6 shall be substituted, namely:—

Act XVII of 1947.

"Limit of 6. The provisions of this Act shall not apply application of the Act.

- (1) Goods taxable under the Assam (Sales of Assam Act Petroleum and Petroleum Products, IX of 1956. including Motor Spirit and Lubricants) Taxation Act, 1955.
- (2) Goods specially exempted under the provisions of this Act.
- (3) Goods taxable under the Assam Finance (Sales Tax) Act, 1956."

Amendment 3. In section 15 of the principal Act, in subof section 15 section (3), for clauses (a), (b), (c) and (d). the
of Assam following shall be substituted, namely:—
Act XVII of following shall be substituted, namely:—

"(a) goods taxed at the rate of 6 paise in the rupee—5.66 per centum.

(b) goods taxed at the rate of 3 paise in the rupee—2.91 per centum.

(c) goods taxed at the rate of 1 paisa in the rupee—0.99 per centum."

Amendment 4. In section 17 of the principal Act, for of section 17 sub-section (1) the following shall be substituted, of Assam Act XVII namely:—
of 1947.

"(1) At the close of a half-year or at the closure of the business during that half-year, if the Commissioner is satisfied that the returns furnished by a dealer under section 16 in respect of that half-year are correct and complete, he shall, by an order in writing, assess the dealer and determine the tax payable by him on the basis of such returns."

Insertion 5. After section 35 of the principal Act, the of section following shall be inserted as section 35A, namely:—

Assam Act
XVII of 1947.

"Interest payable by into a Government Treasury the full amount of tax due from him under this Act on the basis of the return or his account books within the prescribed date, simple interest at the rate of six per cent per annum from the first day of the month next following the said date shall be payable by the dealer upon the amount by which the tax so paid falls short of the amount of tax payable as per his return or account books. If such amount of tax and interest are not paid within thirty days from the date from which the

interest is due, simple interest upto a maximum of twenty-four per cent per annum shall be payable as

may be prescribed.

(2) Where on making the assessment, the Commissioner finds that a dealer has not maintained the account books properly and thereby he has suppressed the sale of goods in any period, the Commissioner may direct him to pay interest as prescribed in sub-section (1). If the amount of tax payable under the Act has been reduced in appeal or revision, the interest may be calculated on the reduced amount.

(3) If any registered dealer does not pay into the Government Treasury the amount of tax within the date as provided in sub-section (4) of section 34 or any instalment of the tax within the extended date as per proviso to sub-section (1) of section 36 of the Act, interest as provided in sub-section (1) shall be payable from the first day of the month next following the said date by the dealer upon the amount by which the tax if any paid falls short of the amount of tax payable under the Act."

Amendment 6. The existing section 37A of the principal Act of section shall be renumbered as sub-section (1) and then the Assam Act following shall be inserted as sub-section (2),

XVII of namely: 1947.

Serial

"(2) The State Government may, by rules, provide that in such circumstances and subject to such conditions as may be prescribed, a draw back, set off, or a refund of the whole or any part of the tax paid in respect of any purchase of raw materials under this Act for use by any dealer in the manufacture of goods for sale, be granted to such dealer."

7. For Schedule II to the principal Act, the

of Schedule following shall be substituted, namely: -II of Assam

Act XVII of 1947.

mnd ment

"Schedule II

(See Section 4)

Classes of goods

No. Declared goods Readymade garments Other goods [other than the goods taxable under the Assam Finance (Sales Tax) Act, 1956 and the Assam (Sales of Petroleum and Petroleum Products' including Motor Spirit and Lubricants) Taxation

Act, 1955.]

3 paise in the rupee. I paisa in the rupee. 6 paise in the rupee."

Rate of tax

B. SARMA. Secy. to the Covt. of Assam, Law Deptt.